

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 350/01158/2016

Date of order: 11.8.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

ASHIS KUMAR SARKAR

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicant : Mr. A. Chakraborty, Counsel
Mr. T.K. Biswas, Counsel

For the Respondents : Mr. A.K. Guha, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard Ld. Counsel for the parties.

2. It transpires that against the penalty imposed in October, 2015, no appeal has been preferred by the applicant as yet.

3. Therefore, without going into the merits of the case, the O.A. is disposed of with a direction upon the applicant to prefer an appeal before the appellate authority along with prayer for condonation of delay within 4 weeks from the date of receipt of a copy of this order. The appellate authority upon receipt of the appeal along with the application for condonation of delay shall consider both in accordance with law and

B.

pass appropriate reasoned and speaking order within three months thereafter.

4. The O.A. is accordingly disposed of. No costs.

(Jaya Das Gupta)
MEMBER(A)

(Bidisha Banerjee)
MEMBER(J)

SP